

IN THE HIGH COURT OF JHARKHAND AT RANCHI

W.P. (S) No. 3817 of 2019

Sudhir Kumar

... **Petitioner**

Versus

The State of Jharkhand & Ors.

... **Respondents**

CORAM: THE HON'BLE MR. JUSTICE DR. S.N.PATHAK
(Through: Video Conferencing)

For the Petitioner : Mr. Samavesh Bhanj Deo, Advocate

For the Respondents : Mr. Gaurav Abhishek, AC to AG

05/ 06.09.2021 The present matter requires hearing in depth.

The case is thus admitted for hearing.

Admit.

Rule is made returnable after six months.

(Dr. S.N. Pathak, J.)

Kunal/-